

**HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD**

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**ROC.NO.394/SO/2020**

**DATED:06 .06.2020**

**NOTIFICATION**

Sub: COVID-19 Pandemic – Extension of suspension of work in the Subordinate Courts, tribunals, etc., in the State of Telangana till 14.06.2020 – Hearing of matters ripen for disposal in addition to urgent Civil, Criminal and Family Court matters through Video Conferencing – Accepting Physical filing in addition to online filing - Further Instructions – Issued.

Ref: 1. High Court's Circular in Roc.No.394/SO/2020, dt.16.3.2020  
2. High Court's Notification in Roc.No.394/SO/2020, dt.27.3.2020, 25.4.2020, 07.5.2020 and 29.5.2020.


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In continuation of the Notification dated 29.5.2020, the suspension of the work in the Subordinate Courts in the State of Telangana, Tribunals, etc. is extended till 14.6.2020 and the following directions are issued to all the Subordinate Courts, Tribunals, Telangana State Legal Services Authority, Mediation and Arbitration Centre, High Court Legal Services Committee and Telangana State Judicial Academy:

1. The Subordinate Courts and Tribunals working under the control of the High Court, Telangana State Legal Services Authority, Mediation and Arbitration Centre, High court Legal Services Committee and Telangana State Judicial Academy shall remain closed, till 14.06.2020 or until further orders.
2. The cases which are listed up to 14.06.2020 shall be adjourned automatically en-bloc to a working day after one month, which shall be uploaded in the District Court website as well as CIS.
3. All the Judicial Officers in the State are further instructed to take up the hearing of the cases ripen for disposal, in addition to urgent civil, criminal matters and Family Court matters such as petition for visiting rights, grant of maintenance through video conferencing during this period. They may also hear the matters from the Courts instead of from their home offices through Video conferencing. The Judicial Officers may also instruct the staff to attend the office on turn basis to assist the Court.
4. All the Unit Heads including Hyderabad and Rangareddy Districts may accept the physical filing of the cases in the Courts in their Unit, wherever it is possible in addition to online filing by following the Covid-19 guidelines such as physical distance, use of masks, sanitizers, etc.

P.T.O.

5. All the Unit Heads shall in coordination with the District Administration take necessary steps for disinfection, fogging, sanitization of the courts in their Unit. Also see that reusable masks are provided to the staff in their unit if not provided till date and take steps to sensitize the staff, advocates and other stakeholders for maintaining physical distance, use of masks, sanitizers, etc.
6. All other instructions issued in reference 1<sup>st</sup> and 2<sup>nd</sup> cited, shall continue to be in force until further orders.

  
**REGISTRAR GENERAL**  
6.6.2020.

To

- 1) All the Unit Heads in the State of Telangana. {with a request to communicate the same to all the Judicial Officers in your Unit}
- 2) All the Registrars, High Court for the State of Telangana.
- 3) All the Tribunals in the State of Telangana.
- 4) The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
- 5) The Director, Mediation and Arbitration Centre, Hyderabad.
- 6) The Secretary, High Court Legal Services Committee, Hyderabad.
- 7) The Director, Telangana State Judicial Academy, Secunderabad.